

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

Appeal no. 75 of 2013

Dated : 23rd May, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**The Superintending Engineer, ...Appellant(s)
Dindigul Electricity Circle,
Tamil Nadu Generating & Distribution Co. Ltd.**

Versus

M/s. Sreenivasa Balaji Papers Pvt. Ltd. & Anr. ...Respondent(s)

Counsel for the Appellant(s): Mr. S. Vallinayagam

Counsel for the Respondent(s): Mr. K. Narasmhan

ORDER

Now, the Learned Counsel for the Applicant/Appellant has filed an affidavit with regard to steps taken for compliance of the directions given earlier by this Tribunal.

The Learned Counsel for the Applicant/Appellant further undertakes that the Appellant would serve the demand notice within three days from today. In view of this undertaking, it is directed that on receipt of the demand notice, the Respondent will deposit the amount of demand within two days thereafter.

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On deposit of the said amount, the Appellant shall give the connection within fifteen days i.e. on or before 13.06.2013. The Appellant is directed to file the compliance report on 14.06.2013.

If this direction is not complied with within the time frame, this Tribunal will be constrained to take penal action under Section 146 of the Electricity Act against the Appellant by imposing heavy fine on the Appellant. The Learned Counsel for the Appellant submits that the Appellant would comply with the said direction without fail.

If any clarification is required with regard to the compliance, it is open to the Respondent to move an application for any urgent orders before the vacation Court at Delhi.

Post the matter for further orders on **22.07.2013 at Chennai Circuit**

Bench.

(Rakesh Nath)
Technical Member
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(Justice M. Karpaga Vinayagam)
Chairperson